

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.05.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO	IA (IBC)/909/2024, IA (IBC)/911/2024, IA (IBC)/864/2022, IA (IBC)/865/2022, IA (IBC)/866/2022, IA (IBC)/1153/2023 in Company Petition IB/148/2021
NAME OF THE COMPANY	Viom Infra Ventures Ltd
NAME OF THE PETITIONER(S)	SREI Equipment Finance Ltd
NAME OF THE RESPONDENT(S)	Viom Infra Ventures Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/909/2024

Present: Ld. Counsel Mr. Amir Bavani for the Applicant.

This application has been moved for the extension of 90 days for completing the liquidation process. Keeping in view the averments made in the application, prayer is allowed and the liquidation period is extended by 90 days w.e.f., 10.04.2024. Accordingly, this application is allowed and disposed of.

IA (IBC)/911/2024

Present: Ld. Counsel Mr. Amir Bavani for the Applicant.

This is an application filed by the Liquidator to take on record the 5th progress report. Progress report is taken on record. Accordingly, this application is allowed and disposed of.

IA (IBC)/864/2022

Present: Ld. Counsel Mr. Amir Bavani for the Applicant.

Ld. Counsel Mr. Shreyan Das for the Respondents No.1 to 4.

Ld. Counsel Ms. Mrudula Gupta for the Respondent No.5.

Ld. Counsel Mr. Rohit Kumar for the Respondents No.6&7.

None for the Respondent No.8.

Ld. Counsel Ms. Sree Ramya for the Respondent No.9.

Contd..

(2)

Respondent No.8 already set ex-parte. At the request of Ld. Counsel for the Respondents No.1 to 4 for filing of counter, **matter is adjourned to 24.07.2024.**

IA (IBC)/865/2022

Present: Ld. Counsel Mr. Amir Bavani for the Applicant.

Ld. Counsel Mr. Shreyan Das for the Respondents No.1 to 4.

Ld. Counsel Mr. Rohit Kumar for the Respondents No.5&6.

None for the Respondent No.7.

Respondent No.7 already set ex-parte. At the request of Ld. Counsel for the Respondents No.1 to 4 for filing of counter, **matter is adjourned to 24.07.2024.**

IA (IBC)/866/2022

Present: Ld. Counsel Mr. Amir Bavani for the Applicant.

Ld. Counsel Mr. Shreyan Das for the Respondents No.1 to 4.

None for the Respondents No.5 to 8.

Respondents No.5 to 8 already set ex-parte. At the request of Ld. Counsel for the Respondents No.1 to 4 for filing of counter, **matter is adjourned to 24.07.2024.**

IA (IBC)/1153/2023

Present: Ld. Counsel Mr. Rohit Kumar for the Applicant.

Ld. Counsel Mr. Amir Bavani for the Respondent No.1.

Pleadings stand completed. **Matter is adjourned to 24.07.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)